

(2) of Section 74 of Employees' Provident Funds Scheme Act, 1952.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. *See* No. L.T. 63/17/19]

- (ii) (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNI), NOIDA, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. *See* No. L.T. 62/17/19]

**MoUs between the Ministry of Civil Aviation and Airports Authority  
of India and between the Airports Authority of India and  
Chandigarh International Airport Ltd.**

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Memorandum of Understanding between the Ministry of Civil Aviation and the Airports Authority of India, for the year 2019-20.
- (b) Statement by Government accepting the above Memorandum of Understanding.

[Placed in Library. *See* No. L.T. 106/17/19]

- (ii) (a) Memorandum of Understanding between the Airports Authority of India and the Chandigarh International Airport Ltd., for the year 2019-20.
- (b) Statement by Government accepting the above Memorandum of Understanding.

[Placed in Library. *See* No. L.T. 107/17/19]